

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7366-7367/2010

(From the judgement and order dated 26/02/2010 in WP No.25910/2009 and WP No.26083/2009 of The HIGH COURT OF A.P AT HYDERABAD)

GOVT.OF A.P.& ORS. Petitioner(s)

VERSUS

M/S OBULAPURAM MINIG.CO.P.LTD.& ORS. ETC. Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned judgment and prayer for interim relief and office report)

With S.L.P. (C) No...../2010 (CC 5969-5970/2010)
(With appln(s) for permission to file SLPs, prayer for interim relief and office report)

W.P. (Crl.) No.66 of 2010
(With appln(s) for directions and office report)

S.L.P. (C) Nos.17064-17065 of 2010
(With prayer for interim relief and office report)

Writ Petition (C) No.562 of 2009
(With appln(s) for ex-parte stay, permission to file additional documents and exemption from filing O.T.)

S.L.P. (C) No...../2010 (CC 16829/2010)
(With appln(s) for c/delay in filing SLP and office report)

S.L.P. (C) No...../2010 (CC 16830/2010)
(With appln(s) for c/delay in filing SLP and office report)
[For directions]

Date: 19/11/2010 These Matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MR. JUSTICE K.S. PANICKER RADHAKRISHNAN

....2/-

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For Petitioner(s) Mr. Goolam E. Vahanvati,AG.
In SLP 7366-67/2010: Mr. T.V. Ratnam,Adv.

In SLP 17064-65/2010: Mr. Parag P. Tripathi,ASG.
Mr. T.V. Ratnam,Adv.

In CC 5969-70/2010: Mr. Krishnan Venugopal,Sr.Adv.
Mr. P.V. Dinesh,Adv.
Mr. Siddhartha,Adv.

In WP 66/2010: Mr. Merusagar Samantaray,Adv.

In WP 562/2009: Mr. Prashant Bhushan,Adv.

In CC 16829/2010 and 16830/2010: Mr. Soli J. Sorabjee,Sr.Adv.
Mr. P.P. Rao,Sr.Adv.
Mr. Mukul Rohtagi,Sr.Adv.

Mr. K. Raghavacharayulu, Adv.
Mr. Madhukar, Adv.
Mr. Pragyan Sharma, Adv.
Mr. D. Julius, Adv.
Mr. Gaichangpou, Adv.
Mr. Sridhar Potaraju, Adv.

For Respondent(s) Mr. P.P. Rao, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. K. Raghavacharayulu, Adv.
Mr. Sridhar Potaraju, Adv.
Mr. D. Julius Riamei, Adv.
Mr. Gaochangpou Gangmei, Adv.

Mr. H.P. Raval, ASG.
Mr. Aman Ahluwalia, Adv.
Ms. Asha G. Nair, Adv.
Mr. R.S. Nagar, Adv.
Mr. D.S. Mahra, Adv.

Mr. Rakesh K. Sharma, Adv.

Mr. Krishnan Venugopal, Sr. Adv.
Mr. P.V. Dinesh, Adv.
Mr. Siddhartha, Adv.

Ms. Anitha Shenoy, Adv.

...3/-

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UPON hearing counsel the Court made the following
O R D E R

S.L.P. (C) Nos.7366-7367 of 2010 and Writ Petition
(C) No.562 of 2009:

Pending further orders, we hereby direct
the Central Empowered Committee ('CEC', for short)
to submit it's Report on the subject-matter of
pending S.L.P (C) Nos.7366-7367 of 2010 and W.P.
(C) No.562 of 2009 after hearing the affected
parties. In short, we want to know whether mining
is going on in the forest area in the Bellary
region restricted to six mining leases granted in
favour of M/s. Bellary Iron Ore Pvt. Ltd., M/s.
Mahabaleswarappa & Sons, M/s. Ananthapur Mining
Corporation and M/s. Obulapuram Mining Company Pvt.
Ltd. in the first instance. The affected parties
will submit their representations to the CEC by 29th
November, 2010. On receiving the representations,
the CEC will hear the parties concerned on or
before 16th December, 2010 and will submit it's
Report to this Court by 5th January, 2011.

It is made clear that hearing before the
CEC will be confined to the afore-stated Lessees,
for the present.

The Registry is directed to issue notice to
all the respondents in W.P. (C) No.562 of 2009.

Dasti service, in addition, is permitted.

Place these matters on 7th January, 2011,
subject to over-night part-heard, if any.

The Registry is also directed to upload
this Order on the Website.

...4/-

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S.L.P. (C) Nos. of 2010 (CC 5969-5970/2010):

Permission to file special leave petitions
and additional documents is granted.

Exemption allowed.
Issue notice.
Dasti service, in addition, is permitted.

[T.I. Rajput]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar